# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

# HON'BLE SHRI JUSTICE ROOPESH CHANDRA VARSHNEY ON THE 18<sup>th</sup> OF MARCH, 2024

# MISC. CRIMINAL CASE No. 11285 of 2024

## **BETWEEN:-**

SURAJ SINGH @MUKHIYA S/O SHRI SHRI KRISHAN, AGED ABOUT 26 YEARS, OCCUPATION: PRIVATE SERVICE R/O GRAM JOTAI POLICE STATION AND TEHSIL PORSA DISTRICT MORENA (MADHYA PRADESH)

....APPLICANT

(BY SHRI ANUJ MOHAN - GUPTA)

#### AND

THE STATE OF MADHYA PRADESH THROUGH POLICE STATION NAGRA DISTRICT MORENA (M.P.) (MADHYA PRADESH)

....RESPONDENT

## (BY SHRI PPS VAJEETA- PP)

This application coming on for admission this day, the court passed the following:

#### **ORDER**

This is **first** application under Section 439 of the Code of Criminal Procedure, 1973 filed for grant of bail to applicant Suraj Singh alias Mukhiya in connection with Crime No. 122/2023 dated 1/9/2023 for the offence punishable under Sections 34(2) of Excise Act, registered at Police Station Nagra, District Morena (Madhya Pradesh).

2. The applicant is in judicial custody since 29/2/2024. 63 bulk litres of illicit alcohol was seized from the possession of the applicant. The charge sheet has been filed.

3.Learned counsel for the respondent/State submits that as per the police tip accompanying the case diary, there is no other case against the applicant herein but for the instant case before this Court.

4.Under the circumstances, the application is **allowed**. It is directed that the applicant herein shall be enlarged on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the learned trial court.

Certified copy as per rules.

